IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. 975/1997.

Thursday, this the 2nd day of July, 1998-

Coram: Hon'ble Shri Justice R.G. Vaidyanatha, Vice-Chairman.

- 1. Smt. Yamunabai Tukaram Gharat,
- 2. Balu Tukaram Gharat,
 Village Golbhan,
 Post : Khardi,
 Taluk : Shahpur,
 Dist : Thane,
 Maharashtra State.

C/o.G.S.Walia, Advocate, High Court, Industrial Traders Bldg., Opp. Maha.State Co-op.Bank, Nagindas Master Rd, Fort, Mumbai - 400 023.

... Applicants.

(None for the applicants)

V/s.

- 1. Union of India, through Chief General Manager, Telecommunications Stores, 3-A, Chowringhee Place, Calcutta 700 013.
- Assistant Engineer, O/o. Controller of Telecom Stores (Director), Fosbery Road, Mumbai - 400 033.

... Respondents.

(By Advocate Shri V.S.Masurkar)

ORDER

Per Shri Justice R.G.Vaidyanatha, Vice-Chairman

The applicants and counsel absent. Heard the counsel for the respondents and perused the pleadings.

The applicant No.2 is claiming appointment on compassionate grounds on the ground that first applicant's husband died while in government service. But the reply of the respondents clearly shows that the first applicant's husband had been removed from service on 16.11.1994 and he had died subsequently. Therefore, at the time of death the deceased was

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no longer a government servant and hence the applicant's claim for compassionate appointment is not sustainable in law.

For the above reasons, the O.A. is rejected at the admission stage. No costs.

(R.G. VAIDYANATHA) VICE-CHAIRMAN.

В.